

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (C) No.2991/2019

(Arising out of impugned final judgment and order dated 27-11-2017 in CWP No. 26578/2016 passed by the High Court of Punjab & Haryana at Chandigarh)

THE STATE OF HARYANA &amp; ORS.

Petitioner(s)

VERSUS

PUSHPA GANDHI

Respondent(s)

(IA No. 60144/2021 - EXEMPTION FROM FILING AFFIDAVIT & IA No. 9521/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 29-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. B.K. Satija, A.A.G.  
Mr. Samar Vijay Singh, AOR  
Mr. Keshav Mittal, Adv.  
Ms. Sabarni Som, Adv.  
Mr. Fateh Singh, Adv.

For Respondent(s)

Mr. Rajive Bhalla, Sr. Adv.  
Mr. Shubham Bhalla, AOR  
Mr. Yajur Bhalla, Adv.  
Ms. Gauri Bedi, Adv.  
Ms. Anchita Nayyar, Adv.  
Ms. Ragini Sharma, Adv.  
Ms. Akansha Gulati, Adv.  
Mr. Alex Noel Dass, Adv.  
Mr. Rohit Pandey, Adv.  
Mr. Sumeir Ahuja, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

As prayed for by the learned Senior counsel - Rajive Bhalla for the sole respondent, the Registry is directed to list the matter after four weeks.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)  
COURT MASTER (NSH)